

Shri Kelappan: The Deputy Minister said in the reply that public meetings are prohibited in that area. Will the Government reconsider that question?

Shri Jawaharlal Nehru: The decision was made by the trustees and it has the fullest approval and concurrence of the Government. We felt that if public meetings take place of any kind, naturally rival meetings could also take place and the place would become a forum sometimes for, if not actual, verbal conflict and that would spoil the atmosphere of the place. So it is decided that all meetings of any shape or kind should be avoided.

Shri H. N. Mukerjee: May I know whether Government can tell us about the progress, if any, in regard to the construction of a memorial on the site by the Trust concerned?

Shri Jawaharlal Nehru: If the hon. Member means putting up some structure as a memorial, there has been no progress. In fact, it is doubtful if any structure will be put up. Many people think that it should be left as it is without any structure, with only some kind of a tablet and the like, but a good deal of progress has been made. First of all, some property has been acquired round about. It has been rounded off. Five or six years ago some of the place had been destroyed by fire. That has been cleared. Progress has been made in improving the place, not in putting up any definite memorial.

Shri A. N. Vidyalkar: Is the Government aware that since very early days the Jalianwala Bagh has always been open to public meetings of non-communal political character? Why has this new ban been imposed now?

Shri Jawaharlal Nehru: It is because Government is aware of the fact and of the experience gained during that period that it approved of this decision of the Trustees.

JUDICIAL COMMISSIONER'S COURTS IN PART 'C' STATES

*2204. **Shri Madiah Gowda:** Will the Minister of States be pleased to state:

(a) which Part 'C' States are still having only judicial commissioner's courts as appellate jurisdiction for their civil and criminal cases; and

(b) whether any step has been taken to extend the jurisdiction of the neighbouring Part A or Part B State High Court appellate jurisdiction to these States?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). Courts of Judicial Commissioners are functioning in all the Part C States except Delhi and Coorg. The question of extending the jurisdiction of the High Courts of the neighbouring Part A or Part B States to these States was considered and it has been decided that it is not necessary for the present to disturb the existing arrangements in Himachal Pradesh and Vindhya Pradesh. The question in so far as it relates to the other Part C States is under consideration in consultation with the State Governments concerned.

Mr. Deputy-Speaker: Mr. Thomas.

श्री आर० एस० तिबारी: क्या माननीय मंत्री जी यह बतलाने की कृपा करेंगे कि बिन्ध्य प्रदेश के हाई कोर्ट को दूसरी जगह ले जाया जा रहा है ?

Mr. Deputy-Speaker: I have called Mr. Thomas.

Shri A. M. Thomas: May I enquire whether it is a fact that the hon. Minister for States has suggested to the various "C" State Governments that with a view to effecting economy in expenditure, it is desirable to have common Courts and common heads of Departments especially in Departments like Education and the like, and if so, what has been the reaction of the various State Governments?

Dr. Katju: This question relates only to the High Courts and the Judicial Commissioners' Courts. This point was considered, and as I said, the result was that in Vindhya Pradesh and Himachal Pradesh the old system is to continue. In regard to the other "C" States excepting Coorg and Delhi, the matter is still under consideration.

श्री आर० एस० तिबारी: क्या माननीय मंत्री जी यह बतलाने की कृपा करेंगे कि बिन्ध्य प्रदेश के हाई कोर्ट को तोड़ कर दूसरी जगह ले जाया जा रहा है ?

डा० काटजू: मैं ने तो अभी अंग्रेजी भाषा में ज।ब दिया कि कोई ऐसा इरादा नहीं है। पहले कुछ तजवीज पेश हुई थी, वह तक कर दी (छोड़ दी) गयी।

Shri A. M. Thomas: I did not get any answer to my specific question.

Mr. Deputy-Speaker: The hon. Member will wait.

श्री एम० एल० त्रिबेदी: मैं मंत्री महोदय से यह जानना चाहता हूँ कि वह कौन से कारण हैं कि जिन की वजह से विन्ध्य प्रदेश के और हिमाचल प्रदेश के कोर्ट्स को बड़े हाई कोर्ट में शामिल करने का विचार स्थगित कर दिया गया ?

डा० काटजू: वजह यह है कि दरयाफ्त (मालूम) करने पर यह मालूम हुआ और स्टेट गवर्नमेंट ने बतलाया कि जो ज्युडिशियल कमिश्नर कोर्ट्स (न्यायक आयुक्त न्यायालय) वहाँ मौजूद हैं वहाँ तुरन्त मुकद्दमे के फ़ैसले होते हैं, साठ भर के अन्दर अन्दर फ़ैसले हो जाते हैं, बल्कि महीनों में ही फ़ैसले हो जाते हैं। इस के मुक़ाबले इलहाबाद हाईकोर्ट में इन मुक़द्दमों में बरसों लग जाते हैं और उन को कोई शिकायत नहीं है। इन्साफ़ भी अच्छा होता है, तुरन्त भी होता है, जनता भी खुश है और गवर्नमेंट भी खुश है।

Shri A. M. Thomas: I did not get any answer to the specific question put by me whether there was a suggestion thrown out with regard to having common Courts—High Courts and Judicial Courts—and common heads of Departments.

Dr. Katju: That would have been a very expensive proposition.

Shri Nambiar: May I know, Sir, whether the Government are considering the necessity of shifting the Judicial Commissioner's Court, Tripura, to Assam? If so, why?

Dr. Katju: This matter is under consideration.

Shri Nambiar: May I know why?

Mr. Deputy-Speaker: This matter is under consideration.

Shri Biren Dutt: Has any protest been received against this proposal from the Bar Association of Tripura?

Dr. Katju: I cannot add to the answer that the matter is under consideration.

Shri Biren Dutt: Has the hon. Minister received from the Bar Association of Tripura any representation not to shift?

Dr. Katju: I must confess that I cannot give an answer straight off. I must have notice.

ALLOTMENT OF URBAN EVACUEE LANDS

*2205. **Shri A. N. Vidyalankar:** Will the Minister of Rehabilitation be pleased to refer to the answer to starred question No. 1199 asked on 26th June, 1952, and state:

(a) whether Government have since considered the question of allotment of urban evacuee lands;

(b) if so, what is the basis of allotment; and

(c) whether it is a fact that temporary allotment of these lands is open to even non-displaced persons and no preference in this respect is shown to the displaced persons?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) and (b). The question of allotment of urban evacuee land is still under consideration alongwith other urban evacuee properties such as houses, building sites, etc.

(c) Temporary allotment is made to non-displaced persons only when displaced persons are not forthcoming.

Shri A. N. Vidyalankar: How long will the consideration take?

Shri J. K. Bhonsle: We hope very shortly.

Shri A. N. Vidyalankar: Is it a fact?

Shri Nanadas rose—

Mr. Deputy-Speaker: Let the hon. Member who tabled the question be allowed to put the question.

Shri A. N. Vidyalankar: Is it a fact that the request of many of the displaced persons for grant of urban lands has been turned down, while the land is given to non-displaced persons?

The Minister of Rehabilitation (Shri A. P. Jain): Non-displaced persons have been given only when displaced persons are not forthcoming to take the land.

Shri Nanadas: May I know, Sir, whether these lands will be granted to the landless agricultural labourers or to the agriculturists who have got